MINUTES OF THE MEETING No. 20/14 dated 14.8.2013 (Postponed and held on 16.8.2013) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Senior Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

2. Shri Daya Shankar, Deputy Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi

Further, Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi, was also present in the meeting.

The Committee first considered minutes of the ALC Meeting No.19 for confirmation and confirmed and adopted the same without any change.

Case No M-121 NC No.20/14 Dated 14.08.2013 (held on 16.8.2013)	M/ s Chemocid Impex Pvt. Limited F.No. 01/83/50/735/AM12/DES-IV RLA No. 03/94/40/656/AM12 License No. 0310662542 dated 31.10.2011

Committee considered the case as per agenda and decided to defer the case for four weeks for re-examination of case by TA, C&PC (Chemicals). Re-listed for 11.09.2013.

Case No M-122 NC No.20/14 Dated :14.08.2013 (held on 16.8.2013)	M/s Baroda Textile Effects Pvt. Limited, Baroda F.No. 01/83/50/764/AM12/DES-IV/Pt. RLA 34/24/040/202/AM12 Lic No. 3410032681 dated 22.12.2011

Committee considered the case as per Agenda. Committee decided to defer the case, to re-examine the matter by C&PC (Chemicals). Case deferred for four weeks and re-listed for 11.09.2013.

Case No M-123 NC No.20/14 Dated 14.08.2013 (held on 16.8.2013)	M/s Ajanta Offset & Packaging Limited F.No. 01/87/50/1019/AM07/DES-IV/Pt. RLA No. 05/24/040/82/AM07 Lic No. 051083303 dated 2.505.2006

Committee considered the case as per Agenda and noted that Department of Industrial Policy & Promotion had issued a D/L dated 13.05.2013 to the firm. Committee decided to issue a reminder to the firm and a reminder giving 15 days' time to reply. Deferred for four weeks and relisted for 11.09.2013.

Case No M-124 NC No.20/14 Dated 14.08.2013 (held on 16.8.2013)	M/s D Décor Home Fabrics (P) Ltd, Mumbai F.No.01/83/50/814/AM13/DES-IV RLA F.No.03/94/40/ 638/AM13 Lic No.0310715617 dated 23.11.2012

The Committee considered the representation dated 28.6.2013 of the firm, as per agenda, requesting for mentioning UOM in Kgs, against import items No. 2 and mentioning of UOM in Numbers against import item No. 3. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, vide their U.O.No.Nil dated 13.8.2013, Committee decided to amend the UOM in import item No.2 & 3 as under :-

From

S.No.	Import Item	Quantity
2.	Termoelt Glue	Net + 2%
3.	Eyelets Gold & Silver Coloured (Relevant)	Net + 2%

To

S.No.	Import Item	Quantity
2.	Termoelt Glue	0.025 Kg per booklet
3.	Eyelets Gold & Silver Coloured (Relevant)	Net Numbers of eyelets + 2%

There is no change in other quantities an descriptions mentioned in the Minutes of M.No.4/83 dated 24.4.2013.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-125 NC No.20/14 Dated 14.08.2013 (held on 16.8.2013)	M/s Galaxy Surfactants Ltd, F.No. 01/83/50/115/AM09/DES-IV/Pt. RLA No. 03/94/040/915/AM09 Lic No. 0310504193 dated 28.1.2009

Committee considered the case as per agenda and noted that the firm, vide their Email confirmation dated 29.07.2013 intimated that the file is closed at Jt. DGFT Office & Bond has also be cancelled at Customs. Therefore, Committee decided to withdraw the case from Agenda.

Case No M-126 NC No.20/14 Dated 14.08.2013 (held on 16.8.2013)	M/s D' Decor Exports, Mumbai F.No. 01/83/50/760/AM13/DES-IV/Pt. RLA No. 03/94/040/723/AM13 Lic No. 0310715611 dated 23.11.2012

The Committee considered the representation dated 6.8.2013 of the firm, as per agenda, requesting for mentioning UOM in Kgs, against import items No. 2 and mentioning of UOM in Numbers against import item No. 3. Based on the written recommendation of Technical Authority, Department of Industrial Policy & Promotion, vide their U.O.No.Nil dated 13.8.2013, Committee decided to amend the UOM in import item No.2 & 3 as under :-

From

S.No.	Import Item	Quantity
2.	Termoelt Glue	Net + 2%
3.	Eyelets Gold & Silver Coloured (Relevant)	Net + 2%

To

S.No.	Import Item	Quantity
2.	Termoelt Glue	0.025 Kg per booklet
3.	Eyelets Gold & Silver Coloured (Relevant)	Net Numbers of eyelets + 2%

There is no change in other quantities an descriptions mentioned in the Minutes of M.No.4/83 dated 24.4.2013.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-127 NC No.20/14 Dated 14.8.2013 (held on 16.8.2013)	M/ s Silver Oak Labs (P) Ltd, F.No. 01/83/50/221/AM08/DES-IV RLA F.No. 05/24/040/00066/AM08/ License No. 0510203034 dated 27.04.2007

Committee re-considered the case as per Agenda and noted that Technical Authority, DIPP, has re-examined the case based on the letter dated June 18, 2013, received from the firm, wherein the firm have submitted their reply enclosing hard copy of application, License Copy, a declaration for export & import items, FDA Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, Chartered Engineer Certificate, raw material specification.

Committee also noted that TA, DIPP, while examining the application and shipping bills, observed that the unit of export item in numbers whereas in the shipping bills /Export invoice/ARE-1 (duly authenticated by central excise), unit is given in grams. The firm has also submitted a Chartered Engineer certificate certifying the weight of Export Product. After obtaining all corroborative evidences from the firm, TA, DIPP, observed that the weight of one number of export item is 25.72 grams.

The firm has also submitted a copy of approved formula from Drug Authority, declaration regarding import and export items and they have claimed 0.50% wastage on bulk raw materials which, in the opinion of TA, DIPP, is reasonable. However component is allowed on net to net basis.

Taking all the facts and circumstances into account, Committee decided to re-consider and approve norms, as per written recommendation of Technical Authority, Department of Industrial Policy & Promotion, vide their U.O. No. 7/100/2013-TSW dated 12.08.2013, as under:-

Export Items:

S.No.	Description of Item	Quantity
1.	Tender Care Christmas Set (Protecting Balm)	6,75,000 Number

Import Items:

S. No.	Description of Item	Qty Recommended
1	Yellow Pet Jelly (Extra Light Yellow) (Petrolatum)	7,663.00 Kg
2	Myritol 318 (Caprylic/Capric Triglyceride)	4,679.50 Kg
3	Yellow Bees Wax (Beeswax)	1,039.89 Kg
4	Paraffin Wax (Paraffin)	1,039.89 Kg
5	Modulan (Acetylated Lanolin)	865.41 Kg
6	Vit E ACET 74099/1/26 (702060)	85.49 Kg
7	Carton (Tender Care XMAS SET)	Net to Net

The above decision would supersede the decision by NC vide ALC M.No. 47/83 dated 27.2.2008. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-128 NC No.20/14 Dated 14.8.2013 (held on 16.8.2013)	M/ s Silver Oak Labs (P) Ltd, F.No. 01/83/50/1897/AM08/DES-IV RLA F.No. 05/24/040/00069/AM08/ License No. 0510203033 dated 27.04.2007

Committee re-considered the case as per Agenda and noted that the case has been re-examine vide letter dated June 21, 2013, received from firm, wherein, they have submitted their reply enclosing hard copy of application, License Copy, a declaration for export & import items, FDA Certificate, A.R.E. – 1, Export Invoice, Shipping Bill, Chartered Engineer Certificate, raw material specification.

Committee further noted that while examining the application and shipping bills, Technical Authority, Department of Industrial Policy & Promotion, observed that the unit of export item in numbers, whereas in shipping bills /Export invoice/ARE-1 (duly authenticated by central excise), unit is given in grams. The firm has also submitted a Chartered Engineer certificate certifying the weight of Export Products. After obtaining all corroborative evidences from the firm, it is observed that the weight of one number of export item 1 to 7 is 6.70 grams.

The firm has also submitted a copy of approved formula from Drug Authority, declaration regarding import and export items and they have claimed 0.50% wastage on bulk raw materials which appears to be reasonable. However component is allowed on net to net basis.

Taking all the facts and circumstances into account, Committee decided to re-consider and approve norms, as per written recommendation of Technical Authority, Department of Industrial Policy & Promotion, vide their U.O. No. 7/100/2013-TSW dated 12.08.2013, as under:-

Export Items:

S.No.	Description of Item	Quantity
1.	Plump & Gloss Hot & Spicy (Lip Color)	55,000 Number
2.	Plump & Gloss Bombshell (Lip Color)	25,000 Number
3.	Plump & Gloss Sassy (Lip Color)	1,00,000 Number
4.	Plump & Gloss Bewitched (Lip Color)	50,000 Number
5.	Plump & Gloss Razzle Dazzle (Lip Color)	35,000 Number
6.	Plump & Gloss Spring Fling (Lip Color)	60,000 Number
7.	Plump & Gloss Pout (Lip Color)	1,50,000 Number

Import Items:

S. No.	Description of Item	Qty Recommended
1	PREMIX LIP COLOR PLUMP & GLOSS HOT & SPICY(Relevant premix of Ricinus communis, Methyl Hydrogenateted Rosinate, Petrolatum, Tocopheryl acetate, puigment CI77891,CI15850 etc)	370.34 Kg
2	PREMIX LIP COLOR PLUMP & GLOSS SASSY (Relevant premix of Ricinus communis, Methyl B10Hydrogenateted Rosinate, Petrolatum, Tocopheryl acetate, puigment CI77019, CI77891,CI15850 etc)	673.35 Kg
3	PREMIX LIP COLOR PLUMP & GLOSS BOMBSHELL (Relevant premix of Ricinus communis, Methyl Hydrogenateted Rosinate, Petrolatum, Tocopheryl acetate, puigment CI77019, CI77891,CI15850 etc)	168.34 Kg
4	PREMIX LIP COLOR PLUMP & GLOSS POUT (Relevant premix of Ricinus communis, Methyl Hydrogenateted Rosinate, Petrolatum, Tocopheryl acetate, puigment CI77019, CI77891,CI15850 etc)	1,010.03 Kg
5	PREMIX LIP COLOR PLUMP & GLOSS BEWITCHED (Relevant premix of Ricinus communis, Methyl Hydrogenateted Rosinate, Petrolatum, Tocopheryl acetate, puigment CI77019, CI77891,CI15850 etc)	336.68 Kg
6	PREMIX LIP COLOR PLUMP & GLOSS RAZZLE DAZZLE (Relevant premix of Ricinus communis, Methyl Hydrogenateted Rosinate, Petrolatum, Tocopheryl acetate, puigment CI77019, CI77891,CI15850 etc)	235.67 Kg
7	PREMIX LIP COLOR PLUMP & GLOSS SPRING FLING (Relevant premix of Ricinus communis, Methyl Hydrogenateted Rosinate, Petrolatum, Tocopheryl acetate, puigment CI77019, CI77891,CI15850 etc)	404.01 Kg
8	PLUMP & GLOSS BOTTLE WITH WIPER (UV) (Material of construction TP & LDPE)	Net to Net
9	PLUMP & GLOSS CAP WITH APPLICATOR (UV) (Material of construction ABS)	Net to Net

The above decision would supersede the decision by NC vide ALC M. No. 50/83 dated 19.03.2008. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 20/83-ALC1/2013 **MEETING DATE** : 14.08.2013

1	**Case No.:10/48/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdraw the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			

2	**Case No.:15/48/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			

3	**Case No.:3/52/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			

4	**Case No.:4/52/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			

5	**Case No.:21/44/83-ALC1/2011**	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:11.09.2013
	Decision : Ministry of Mines had written to Department of Atomic Energy, on 27.05.2013. E-mail issued to M/o Mines on 29.7.2013. The case is re-listed for 11.9.2013.			

6	**Case No.:16/3/83-ALC1/2012**	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and deferred for 14.08.2013 the case for want of clarification from TA, C&PC (PC Division) on the decision of export product mentioned in the WC and the application. Re-listed for 11.9.2013.			

7	**Case No.:22/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00368/AM13/	RLA File :10/24/040/00025/AM13/	Lic.No/Date:1010050229 28.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			

8	**Case No.:23/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00369/AM13/	RLA File :10/24/040/00024/AM13/	Lic.No/Date:1010050230 28.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			

9	**Case No.:24/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00370/AM13/	RLA File :10/24/040/00026/AM13/	Lic.No/Date:1010050228 28.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			

10	**Case No.:52/31/83-ALC1/2012**	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00604/AM13/	RLA File :03/95/040/00378/AM13/	Lic.No/Date:0310709935 21.09.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data within 15 days time. Mail issued on 28.5.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013			

11	**Case No.:32/36/83-ALC1/2012**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00657/AM13/	RLA File :31/83/040/00109/AM13/	Lic.No/Date:3110055879 25.09.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued on 4.6.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			

12	**Case No.:6/36/83-ALC1/2012**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00631/AM13/	RLA File :03/94/040/00570/AM13/	Lic.No/Date:0310712187 09.10.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data of production & consumption for last 3 years and product names from firm. Mail issued to firm on 24.05.2013. Reminder issued on 29.7.2013. Re-listed for 11.9.2013			

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13	**Case No.:8/36/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00633/AM13/	RLA File :03/94/040/00556/AM13/	Lic.No/Date:0310712209 09.10.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
14	**Case No.:13/36/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00638/AM13/	RLA File :03/94/040/00452/AM13/	Lic.No/Date:0310712693 12.10.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
15	**Case No.:24/36/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00649/AM13/	RLA File :10/24/040/00052/AM13/	Lic.No/Date:1010051551 17.10.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			
16	**Case No.:16/40/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00753/AM13/	RLA File :03/94/040/00552/AM13/	Lic.No/Date:0310713013 17.10.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2103. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
17	**Case No.:18/40/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00755/AM13/	RLA File :03/94/040/00248/AM13/	Lic.No/Date:0310713631 25.10.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Mail issued to firm on 4.6.2103. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
18	**Case No.:2/32/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00615/AM13/	RLA File :08/24/040/00189/AM13/	Lic.No/Date:0810115927 26.10.2012	Defer Date:11.09.2013
	Decision : Hard copy of application from RLA and firm awaited. Called for vide letter dated 7.2.2013 and mail on 24.5.2013. Central Excise Data from firm vide letter dated 29.7.2013. The case is re-listed for 11.9.2013			
19	**Case No.:3/32/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00616/AM13/	RLA File :08/24/040/00195/AM13/	Lic.No/Date:0810115989 30.10.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 29.7.2013. The case is re-listed for 11.9.2013.			
20	**Case No.:4/40/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00741/AM13/	RLA File :17/24/040/00043/AM13/	Lic.No/Date:1710005128 31.10.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Committee decided to defer consideration of the case for four weeks. Re-listed for 11.9.2013			
21	**Case No.:9/40/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00746/AM13/	RLA File :05/23/040/00317/AM13/	Lic.No/Date:0510338422 06.11.2012	Defer Date:11.09.2013
	Decision :D/L dated 25.4.2013 issued by DIPP. Reminder issued on 4.6.2013. The case is re-listed for 11.9.2013.			
22	**Case No.:3/40/83-ALC1/2012**	Party Name:KWALITY PHARMACEUTICALS PVT LTD	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00740/AM13/	RLA File :12/24/040/00002/AM13/	Lic.No/Date:1210008411 06.11.2012	Defer Date:
	Decision : Committee considered the case as per Agenda and noted that the firm vide its letter dated 29.07.2013 addressed to TA, DIPP, has withdrawn the application. Hence, Committee decided to withdraw the case from Agenda.			
23	**Case No.:1/44/83-ALC1/2012**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00800/AM13/	RLA File :03/94/040/00755/AM13/	Lic.No/Date:0310716489 06.12.2012	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to firm on 5.6.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
24	**Case No.:27/47/83-ALC1/2012**	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00861/AM13/	RLA File :08/24/040/00309/AM13/	Lic.No/Date:0810116812 11.12.2012	Defer Date:11.09.2013
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Re-listed for 11.9.2013.			
25	**Case No.:1/39/83-ALC1/2012**	Party Name:KWALITY PHARMACEUTICALS PVT LTD	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00736/AM13/	RLA File :12/24/040/00004/AM13/	Lic.No/Date:1210008429 13.12.2012	Defer Date:
	Decision : Committee considered the case as per Agenda and noted that the firm vide its letter dated 29.07.2013 addressed to TA, DIPP, has withdrawn the application. Hence, Committee decided to withdraw the case from Agenda.			
26	**Case No.:31/52/83-ALC1/2012**	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00950/AM13/	RLA File :10/24/040/00065/AM13/	Lic.No/Date:1010052121 07.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			
27	**Case No.:56/47/83-ALC1/2012**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00890/AM13/	RLA File :03/95/040/00743/AM13/	Lic.No/Date:0310720296 10.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 29.7.2013. The case is re-listed for 11.9.2013.			
28	**Case No.:57/47/83-ALC1/2012**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00891/AM13/	RLA File :03/95/040/00621/AM13/	Lic.No/Date:0310720301 10.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 29.7.2013. The case is re-listed for 11.9.2013.			
29	**Case No.:3/52/83-ALC1/2012**	Party Name:PROEC ENERGY LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00922/AM13/	RLA File :05/24/040/00303/AM13/	Lic.No/Date:0510342979 10.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and noted that TA C&PC (PC Division) have sent a D/L to the firm on 14.06.2013. Committee decided to send a reminder to the firm. Re-listed for 11.9.2013.			
30	**Case No.:26/52/83-ALC1/2012**	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00945/AM13/	RLA File :03/95/040/00746/AM13/	Lic.No/Date:0310720272 10.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and noted that TA, DIPP have sent again D/L to the firm. Re-listed for 11.9.2013.			
31	**Case No.:17/52/83-ALC1/2012**	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00936/AM13/	RLA File :17/24/040/00012/AM12/	Lic.No/Date:1710005162 14.01.2013	Defer Date:11.09.2013
	Decision :D/L dated 20.5.2013 issued by DIPP. Reminder dated 29.7.2013 issued by this office. The case is re-listed for 11.9.2013.			
32	**Case No.:34/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00953/AM13/	RLA File :17/24/040/00054/AM13/	Lic.No/Date:1710005165 14.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
33	**Case No.:35/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00954/AM13/	RLA File :17/24/040/00055/AM13/	Lic.No/Date:1710005166 14.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
34	**Case No.:40/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00959/AM13/	RLA File :17/24/040/00052/AM13/	Lic.No/Date:1710005163 14.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
35	**Case No.:41/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00960/AM13/	RLA File :17/24/040/00053/AM13/	Lic.No/Date:1710005164 14.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
36	**Case No.:1/52/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00920/AM13/	RLA File :05/23/040/00422/AM13/	Lic.No/Date:0510343399 15.01.2013	Defer Date:11.09.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 14.8.2013.			
37	**Case No.:57/52/83-ALC1/2012**	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00976/AM13/	RLA File :03/94/040/00784/AM13/	Lic.No/Date:0310720810 15.01.2013	Defer Date:11.09.2013
	Decision :D/L dated 21.5.2013 issued by DIPP. Reminder dated 29.7.2013 issued by this office. The case is re-listed for 11.9.2013.			
38	**Case No.:22/52/83-ALC1/2012**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00941/AM13/	RLA File :03/95/040/00636/AM13/	Lic.No/Date:0310721501 18.01.2013	Defer Date:11.09.2013
	Decision :D/L dated 18.4.2013 issued by Deptt. of C&PC(PC.Div). Reminder dated 4.7.2013 issued by PC Division. Another reminder dated 29.7.2013 issued by this office. Re-listed for 11.9.2013.			
39	**Case No.:53/52/83-ALC1/2012**	Party Name:BRILLIANT PRINTERS PVT LTD.,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00972/AM13/	RLA File :07/24/040/00439/AM13/	Lic.No/Date:0710093204 21.01.2013	Defer Date:11.09.2013
	Decision :D/L dated 16.7.2013 issued by DIPP. The case is re-listed for 11.9.2013.			
40	**Case No.:10/52/83-ALC1/2012**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00929/AM13/	RLA File :03/94/040/00878/AM13/	Lic.No/Date:0310721790 23.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 5.6.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
41	**Case No.:9/52/83-ALC1/2012**	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00928/AM13/	RLA File :03/94/040/00869/AM13/	Lic.No/Date:0310721786 23.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email issued to the firm on 5.6.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
42	**Case No.:35/44/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00834/AM13/	RLA File :17/24/040/00074/AM13/	Lic.No/Date:1710005212 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
43	**Case No.:16/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00935/AM13/	RLA File :17/24/040/00072/AM13/	Lic.No/Date:1710005211 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
44	**Case No.:18/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00937/AM13/	RLA File :17/24/040/00070/AM13/	Lic.No/Date:1710005209 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
45	**Case No.:19/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00938/AM13/	RLA File :17/24/040/00066/AM13/	Lic.No/Date:1710005205 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested for providing some time to furnish the data. The case is re-listed for 11.9.2013.			
46	**Case No.:48/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00967/AM13/	RLA File :17/24/040/00063/AM13/	Lic.No/Date:1710005203 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
47	**Case No.:49/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00968/AM13/	RLA File :17/24/040/00068/AM13/	Lic.No/Date:1710005207 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
48	**Case No.:50/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00969/AM13/	RLA File :17/24/040/00071/AM13/	Lic.No/Date:1710005210 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
49	**Case No.:52/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00971/AM13/	RLA File :17/24/040/00069/AM13/	Lic.No/Date:1710005208 24.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 30.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
50	**Case No.:58/52/83-ALC1/2012**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00977/AM13/	RLA File :03/94/040/00916/AM13/	Lic.No/Date:0310721984 24.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and noted TA, C&PC PC Division written D/L to the firm on 3.6.2013. Reply awaited. The case is re-listed for 11.9.2013.			
51	**Case No.:13/52/83-ALC1/2012**	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00932/AM13/	RLA File :05/23/040/00438/AM13/	Lic.No/Date:0510344166 28.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DC(MSME) vide their U.O.No.23(7)/2013-Chem dated 18.7.2013, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Scented Candles (made from Paraffin and Palm Wax blend:	1 Kg	1. Paraffin Wax	0.5700 Kg
		2. Natural Wax (Palm wax blend)	0.3770 Kg
		3. Micro Wax	0.0230 Kg
		4. Fragrances	0.0300 Kg (Subject to 20% of FOB value of export)
		5. Wicks	0.0020 Kg
		6. Colour	0.0050 Kg
		7. UV Stabilizer (UV Sorb)	0.0060 Kg
		8. Vyber Chemical (VBER 103)	0.107 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52	**Case No.:20/52/83-ALC1/2012**	Party Name:SHREE SHYAM PULP & BOARD MILLS LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00939/AM13/	RLA File :05/24/040/00401/AM13/	Lic.No/Date:0510344237 28.01.2013	Defer Date:11.09.2013
	Decision : Committee considered the case as per agenda and noted that the export product description involve two products, namely, writing paper and printing paper. Hence, it was decided by the Committee to seek clarification from the firm as to the actual description of the export products. Email issued to the firm on 4.6.2013. Reminder issued on 29.7.2013. Re-listed for 14.8.2013.			
53	**Case No.:14/52/83-ALC1/2012**	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00933/AM13/	RLA File :25/24/040/00002/AM13/	Lic.No/Date:2510003890 30.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The application was referred to DIPP for providing the comments vide U.O. dated 25.7.2013. The case is re-listed for 11.9.2013.			
54	**Case No.:8/52/83-ALC1/2012**	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00927/AM13/	RLA File :10/24/040/00074/AM13/	Lic.No/Date:1010052341 31.01.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			
55	**Case No.:25/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00944/AM13/	RLA File :03/95/040/00846/AM13/	Lic.No/Date:0310722522 31.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by Deptt. of C&PC(Chem Div.). Re-listed on 11.9.2013.			
56	**Case No.:27/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00946/AM13/	RLA File :03/95/040/00837/AM13/	Lic.No/Date:0310722507 31.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise issued by TA. E-mail issued on 29.7.2013 by this office. The case is re-listed for 11.9.2013.			
57	**Case No.:37/52/83-ALC1/2012**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00956/AM13/	RLA File :03/95/040/00843/AM13/	Lic.No/Date:0310722511 31.01.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise issued by TA. E-mail issued on 29.7.2013 by this office. The case is re-listed for 11.9.2013.			
58	**Case No.:44/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00963/AM13/	RLA File :17/24/040/00083/AM13/	Lic.No/Date:1710005223 31.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 31.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
59	**Case No.:45/52/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00964/AM13/	RLA File :17/24/040/00082/AM13/	Lic.No/Date:1710005222 31.01.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 31.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
60	**Case No.:60/52/83-ALC1/2012**	Party Name:DEVHARSH INFOTECH PVT LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00979/AM13/	RLA File :03/94/040/00932/AM13/	Lic.No/Date:0310722546 31.01.2013	Defer Date:11.09.2013
	Decision :D/L dated 16.7.2012 issued by DIPP. Re-listed on 11.9.2013.			
61	**Case No.:23/52/83-ALC1/2012**	Party Name:COOL COSMETICS (P) LTD	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00942/AM13/	RLA File :04/24/040/00237/AM13/	Lic.No/Date:0410043071 04.02.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and decided to refer the case to C&PC (PC Division) for examination and technical comments. Re-listed for 11.9.2013.			
62	**Case No.:39/52/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00958/AM13/	RLA File :10/24/040/00078/AM13/	Lic.No/Date:1010052476 13.02.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			
63	**Case No.:51/52/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Approved**
	HQ File :01/83/050/00970/AM13/	RLA File :10/24/040/00079/AM13/	Lic.No/Date:1010052477 13.02.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case in terms of policy circular No.05 (RE-2013)/2009-2014 dated 14.8.2013.			
64	**Case No.:47/52/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00966/AM13/	RLA File :08/24/040/00379/AM13/	Lic.No/Date:0810118389	Defer Date:11.09.2013

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			14.02.2013	
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 11.9.2013.			
65	**Case No.:6/48/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00900/AM13/	RLA File :08/24/040/00249/AM13/	Lic.No/Date:0810118471 18.02.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 7.6.2013. Reminder issued on 29.7.2013. The case is re-listed for 11.9.2013.			
66	**Case No.:32/52/83-ALC1/2012**	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00951/AM13/	RLA File :50/24/040/00016/AM13/	Lic.No/Date:5010001598 19.02.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Department of C&PC (PC.Div) on 8.4.2013. The case is re-listed for 11.9.2013.			
67	**Case No.:7/48/83-ALC1/2012**	Party Name:SHITAL INDUSTRIES PVT LTD.,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case withdrawn**
	HQ File :01/83/050/00901/AM13/	RLA File :08/24/040/00406/AM13/	Lic.No/Date:0810118578 20.02.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under Para 4.7.1 of HBP on the basis of decision of NC Meeting No. 34/83 dated 21.11.2012, and, hence, decided to withdraw the case.			
68	**Case No.:3/20/83-ALC1/2013**	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00286/AM14/	RLA File :03/95/040/00959/AM13/	Lic.No/Date:0310725626 25.02.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 11.9.2013			
69	**Case No.:63/52/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00982/AM13/	RLA File :08/24/040/00456/AM13/	Lic.No/Date:0810119461 15.03.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 7.6.2013. Reminder issued on 30.7.2013. The case is re-listed for 11.9.2013.			
70	**Case No.:1/8/83-ALC1/2013**	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00151/AM14/	RLA File :50/24/040/00019/AM13/	Lic.No/Date:5010001629 28.03.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide E-mail dated 5.8.2013. The case is re-listed for 11.9.2013			
71	**Case No.:1/4/83-ALC1/2013**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case withdrawn**
	HQ File :01/83/050/00006/AM14/	RLA File :08/24/040/00007/AM14/	Lic.No/Date:0810120214 12.04.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under Para 4.7.1 of HBP on the basis of decision of NC Meeting No. 13/83 dated 29.06.2011, and, hence, decided to withdraw the case.			
72	**Case No.:3/4/83-ALC1/2013**	Party Name:SV PLASTOCHEM PVT LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00008/AM14/	RLA File :31/24/040/00089/AM11/	Lic.No/Date:3110057927 15.04.2013	Defer Date:11.09.2013
	Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. The case is re-listed for 11.9.2013.			
73	**Case No.:2/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00152/AM14/	RLA File :17/24/040/00014/AM14/	Lic.No/Date:1710005314 14.05.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 31.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
74	**Case No.:3/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00153/AM14/	RLA File :17/24/040/00018/AM14/	Lic.No/Date:1710005317 14.05.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 31.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
75	**Case No.:4/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00154/AM14/	RLA File :17/24/040/00019/AM14/	Lic.No/Date:1710005318 14.05.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 31.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
76	**Case No.:5/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00155/AM14/	RLA File :17/24/040/00025/AM14/	Lic.No/Date:1710005324 15.05.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 31.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
77	**Case No.:6/8/83-ALC1/2013**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00156/AM14/	RLA File :17/24/040/00023/AM14/	Lic.No/Date:1710005329 16.05.2013	Defer Date:11.09.2013
	Decision : Reminder for CE Data issued on 23.07.2013. The firm vide letter dated 31.7.2013 has requested to give some time to furnish the data. The case is re-listed for 11.9.2013.			
78	**Case No.:2/12/83-ALC1/2013**	Party Name:LUK PLASTCON LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00162/AM14/	RLA File :50/24/040/00001/AM14/	Lic.No/Date:5010001706 05.06.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide E-mail dated 24.7.2013 issued by DDG(DS). The case is re-listed for 11.9.2013			
79	**Case No.:1/12/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case withdrawn**
	HQ File :01/83/050/00161/AM14/	RLA File :08/24/040/00096/AM14/	Lic.No/Date:0810121803 07.06.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under Para 4.7.1 of HBP on the basis of decision of NC Meeting No. 52/83 dated 27.03.2013, and, hence, decided to withdraw the case.			
80	**Case No.:1/14/83-ALC1/2013**	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case withdrawn**
	HQ File :01/83/050/00169/AM14/	RLA File :08/24/040/00112/AM14/	Lic.No/Date:0810122228 25.06.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under Para 4.7.1 of HBP on the basis of decision of NC Meeting No. 13/83 dated 29.06.2011, and, hence, decided to withdraw the case.			
81	**Case No.:1/16/83-ALC1/2013**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case withdrawn**
	HQ File :01/83/050/00173/AM14/	RLA File :08/24/040/00143/AM14/	Lic.No/Date:0810122584 05.07.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under Para 4.7.1 of HBP on the basis of decision of NC Meeting No. 18/83 dated 01.08.2012, and, hence, decided to withdraw the case.			
82	**Case No.:5/18/83-ALC1/2013**	Party Name:VIC INDUSTRIES,	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00279/AM14/	RLA File :17/24/040/00058/AM14/	Lic.No/Date:1710005455 23.07.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 11.9.2013			
83	**Case No.:2/20/83-ALC1/2013**	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case Deferred**
	HQ File :01/83/050/00285/AM14/	RLA File :25/24/040/00003/AM14/	Lic.No/Date:2510004084 24.07.2013	Defer Date:11.09.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-listed for 11.9.2013			
84	**Case No.:1/20/83-ALC1/2013**	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:20/83-ALC1/2013 14.08.2013	**Status:Case withdrawn**
	HQ File :01/83/050/00284/AM14/	RLA File :08/24/040/00195/AM14/	Lic.No/Date:0810123479 05.08.2013	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under Para 4.7.1 of HBP on the basis of decision of NC Meeting No. 18/83 dated 01.08.2012, and, hence, decided to withdraw the case.			

Date:22.08.2013
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

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